

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH

CUSTOMS APPEAL NO: 85630 OF 2015

[Arising out of Order-in-Original No: 25/2014-15 dated 29th May 2014 passed by the Commissioner of Customs (General), Mumbai]

Express Clearing & Shipping Agency Pvt Ltd

4 Jaswant Niwas, 2nd Floor,
153 Moody Street, Fort, Mumbai - 400001

... **Appellant**

versus

Commissioner Of Customs (General)

New Customs House, Ballard Estate
Mumbai - 400001

...**Respondent**

APPEARANCE:

None for the appellant

Shri Krishna Azad, Assistant Commissioner (AR) for the respondent

CORAM:

**HON'BLE MR JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)**

FINAL ORDER NO: 85077/2026

DATE OF HEARING/DECISION:

22/01/2026

PER: JUSTICE DILIP GUPTA

This appeal is directed against the suspension of Customs
Brokers Licence of the appellant.

2. No one has appeared on behalf of the appellant.
3. The order suspending the Customs Brokers Licence of the

appellant is dated 29th May 2014.

4. During this long period of 12 years a final order would have been passed. The appeal has, therefore, been rendered infructuous. It is, accordingly, dismissed.

(Dictated and pronounced in the open court)

(JUSTICE DILIP GUPTA)
President

(C J MATHEW)
Member (Technical)

**/as*